

GOVERNMENT OF INDIA
MINISTRY OF COAL

LOK SABHA
UNSTARRED QUESTION NO. 818
TO BE ANSWERED ON 7.2.2024

Coal Bearing Areas

818. SHRI CHANDRA PRAKASH CHOUDHARY:

Will the Minister of **COAL** be pleased to state:

- (a) whether the Government has constituted a full time Tribunal for the State of Jharkhand under provisions of the Coal Bearing Areas (Acquisition and Development) Act, 1957, for the purpose of determining compensation and grievances under the Act; and
- (b) if so, the details and time bound period for formation of tribunal thereof?

ANSWER

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)**

(a) and (b): No sir. There are two Part Time Tribunals at Ranchi and Godda, constituted under the Coal Bearing Areas (Acquisition and Development) Act, 1957, functional in the State of Jharkhand for the purpose of determining compensation payable under the Act.
